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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL

CP No. 277 of 1994 in OA No. 2243 of 1991

NEW DELHI THIS THE 13TH DAY OF JULY, 1995.

HON'BLR MR.JUSTICE S.C.MATHUR, CHAIRMAN
HON'BLR MR.K.MUTHUKUMAR, MEMBER(A)

1. Subh Ram
S/o Sh.Chiranjit Lal
Village & P.O.Riwasa
Tehsil & Distt.Mohindergarh
Haryana.

2. Daya Chand
S/o Sh.Laxmi Narain
Village & P.O.Dhalanwas
Tehsil Jhajjar
Distt.Rohtak
(Haryana)

Applicants

By Advocate Shri Yogesh Sharma.

vs.

Sh.U.R.Chopra,
The Divisional Railway Manager,
Northern Railway,
Bikaner.

Respondent

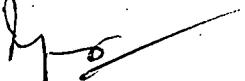
By Advocate Shri R.L.Dhawan

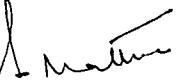
ORDER(ORAL)

JUSTICE S.C.MATHUR:

The applicants filed the instant contempt application alleging disobedience of Tribunal's order dated 13.7.1993 passed in OA No. 2243/91 (Sh.Subh Ram & anr. Vs.Union of India & ors.). By that order, the Administration had been directed to send the cases of the applicants to the Chief Medical Officer for fresh medical examination within a period of three months from the date of judgement. Within the period of three months, it appears, the examination was not done which resulted in the filing of the present contempt application on 31.8.1994. Today, the learned counsel for the respondents has produced before us a report dated 23/26-6-1995 furnished on behalf of the Chief Medical Director to the Chief Medical Supdt, Northern Railway, Bikaner. From this, it appears that the re-examination of the applicants has been done. The category for which they have been found fit is mentioned in the report.

The Tribunal's order, therefore, stands complied with though with some delay. The learned counsel for the applicants is satisfied with the compliance of the Tribunal's order. Accordingly, the contempt application is consigned to records. There shall be no order as to costs. Notice discharged.


(K. Muthukumar)
Member(A)


(S.C. Mathur)
Chairman

sns